



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 644 of 2005

Applicant(s) Radha Krishna Rout Respondent(s) Union of India & others

Advocate for Applicant(s) M/s. K. Ray Advocate for Respondent(s)  
A. K. Barai

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of Re. sol. filed, Copy not served, Defects pointed out in Service may kindly be seen for favour of Registration/considera- tion please.</p> <p>25-5-05 Defects removed, for favour of Registration on per memo Please.</p> <p>3-8-05 on memo 3/8/05</p> <p>3-8-05 S.O.(J)</p> <p>3-8-05 S.O.(J)</p> <p>3-8-05 S.O.(J)</p>	<p><b>REGISTER</b></p> <p>Order dated 4.8.05</p> <p>Heard Mr. K. Ray, Ld. Counsel appearing for the applicant and Mr. S. B. Jena, Ld. Addl. Standing Counsel; on whom a copy of this O.A. has already been served.</p> <p>Non-consideration of the grievances of the applicant, as raised in his representations dtd. 9.4.01, 10.1.02 and 17.8.04, is <sup>the</sup> subject matter of grievance made in this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985.</p> <p>Since the representations of the applicant are still pending with the authority, this O.A. is hereby disposed of with a direction to the Respondents to consider the grievance of the applicant as raised</p>

## Notes of the Registry

for Admision with  
Limitation  
Copy Served

H  
Bench  
3-8-08

Copies of order  
alongwith copies  
of OA sent to  
all respds. and  
Copies of said order  
prepared for counsel  
for both sides.

H  
2008  
10/10

## Orders of the Tribunal

in his representations and in the present O.A. and pass necessary consequential orders within 90 days from the date of receipt of a copy of this order. While disposing of this O.A., liberty is hereby granted to the applicant to file a consolidated representation before the authorities/Respondents; which he should do within 10 days from now. If such a representation is filed by the applicant, then the Respondents should also take the same into consideration (for redressal of the grievance of the applicant) within the time fixed herein, by a reasoned and speaking order, under intimation to the applicant.

Handover the free copies of this order to the Ld. Counsel appearing for both the parties. Send copy of this Order, alongwith copies of this OA, to the Respondents.

H  
Member (JP)